

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 47/10 HELD ON 23.02.2010.

The Meeting No. 47/10 of Norms Committee-II was held on 23.02.2010 for the licensing year 2009-2010 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Sh. S.K. jain, DO	DHI
2.	Sh. Shyam Sunder, DDG	DGFT
3.	Sh. K.K. Funda, Asst. Dir.	DC(MSME)
4.	Sh. A.K. Mishra, AD	MOS
5.	Sh. Narendra Vashista, FTDO	DGFT

1	Case No.:1/46/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:47/81-ALC2/2009 23.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00446/AM10/	RLA File :09/24/040/00431/AM10/	Lic.No/Date:0910040768 02.02.2010	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 47/81 scheduled to be held on 23.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2010.			

2	Case No.:2/46/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:47/81-ALC2/2009 23.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00447/AM10/	RLA File :09/24/040/00378/AM10/	Lic.No/Date:0910040771 02.02.2010	Defer Date:13.04.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 47/81 scheduled to be held on 23.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2010.

3	Case No.: 3/46/81-ALC2/2009	Party Name:MYAGERI ELECTRONICS PVT. LIMITED,	Meet No/Date:47/81-ALC2/2009 23.02.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00448/AM10/	RLA File :07/21/040/01009/AM10/	Lic.No/Date:0710069750 02.02.2010	Defer Date:13.04 .2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2010.			

4	Case No.: 4/46/81-ALC2/2009	Party Name:BILCARE LIMITED	Meet No/Date:47/81-ALC2/2009 23.02.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00449/AM10/	RLA File :31/24/040/00194/AM10/	Lic.No/Date:3110041791 03.02.2010	Defer Date: 13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 47/81 held on 23.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2010.			

5	Case No.: 1/47/81-ALC2/2009	Party Name:BILCARE LIMITED	Meet No/Date:47/81-ALC2/2009 23.02.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00450/AM10/	RLA File :31/24/040/00197/AM10/	Lic.No/Date:3110041809 03.02.2010	Defer Date: 13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 47/81 held on 23.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy			

of the application of the firm. The case stands deferred and to be relisted on 13.04.2010.

6	Case No.:2/47/81-ALC2/2009	Party Name:NICO EXTRUSIONS PVT.LTD.	Meet No/Date:47/81-ALC2/2009 23.02.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00451/AM10/	RLA File :03/95/040/00689/AM10/	Lic.No/Date:0310558495 04.02.2010	Defer Date: 13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 47/81 held on 23.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2010.			

7	Case No.:3/47/81-ALC2/2009	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:47/81-ALC2/2009 23.02.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00452/AM10/	RLA File :03/95/040/00538/AM10/	Lic.No/Date:0310558604 04.02.2010	Defer Date: 13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 47/81 held on 23.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2010.			

8	Case No.:4/47/81-ALC2/2009	Party Name:MINOX METAL PVT.LTD,	Meet No/Date:47/81-ALC2/2009 23.02.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00453/AM10/	RLA File :07/24/040/00413/AM10/	Lic.No/Date:0710069856 05.02.2010	Defer Date: 13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 47/81 held on 23.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2010.			

9	Case No.:5/47/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:47/81-ALC2/2009 23.02.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00454/AM10/	RLA File :03/95/040/00702/AM10/	Lic.No/Date:0310559157 09.02.2010	Defer Date: 13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 47/81 held on 23.02.2010. The Committee observed that the application of the firm is not received.			

Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2010.

10	Case No.:6/47/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:47/81-ALC2/2009 23.02.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00455/AM10/	RLA File :03/95/040/00688/AM10/	Lic.No/Date:0310559158 09.02.2010	Defer Date: 13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 47/81 held on 23.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2010.			

11	Case No.:7/47/81-ALC2/2009	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:47/81-ALC2/2009 23.02.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00456/AM10/	RLA File :03/95/040/00821/AM09/	Lic.No/Date:0310559453 10.02.2010	Defer Date: 13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 47/81 held on 23.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2010.			

12	Case No.:8/47/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:47/81-ALC2/2009 23.02.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00457/AM10/	RLA File :07/24/040/00431/AM10/	Lic.No/Date:0710069988 11.02.2010	Defer Date: 13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 47/81 held on 23.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2010.			

13	Case No.:9/47/81-ALC2/2009	Party Name:R.M.CONTROLS P LTD	Meet No/Date:47/81-ALC2/2009 23.02.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00458/AM10/	RLA File :05/24/040/00478/AM10/	Lic.No/Date:0510258401 12.02.2010	Defer Date: 13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 47/81 held on 23.02.2010. The Committee observed that the application of the firm is not received.			

Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2010.

14	Case No.:10/47/81-ALC2/2009	Party Name:R.M.CONTROLS P LTD	Meet No/Date:47/81-ALC2/2009 23.02.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00459/AM10/	RLA File :05/24/040/00484/AM10/	Lic.No/Date:0510258402 12.02.2010	Defer Date: 13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 47/81 held on 23.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2010.			

PART –AR –FRESH

Case No. AR -81	M/s. Copper Strips (P) Ltd. Bhopal
Meeting No.47/81	F.No.01/80/81/50/688/AM09/DES-II
Dated 23-02-2010	Advance License No 1110016890 dt.23-03-2008
	RLA F.No.11/24/40/064/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 47/81 held on 23.02.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010: -

1. Firm may be asked to furnish the details/Identification Nos. of six profiles covered by the application alongwith their engineering drawings.

Case No. AR -82	M/s. Montex Glass Fibre Industries Pvt., Mumbai
Meeting No.47/81	F.No.01/80/81/50/104/AM08/DES-II
Dated 23-02-2010	Advance License No 0310429592 dt.16-05-2007

	RLA F.No.03/95/40/0129/AM08
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Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 47/81 held on 23.02.2010. Since the item of import and export are the same as in earlier ratified licence No. 0310448808 dated 01/11/2007. Case may be cleared and ratified on the same basis with following details:-

1. Weight of export product may be indicated as 81.75 kg.
2. Quantity of item of import no. 1 may be reduced to 46125 kgs. inclusive of 7% wastage.
3. Quantity of item of import no. 2 may be reduced to 21262 kgs. inclusive of 5% wastage.
4. Quantity of item of import no. 3 may be allowed within 2% of FOB value.
5. Quantity of item of import no. 4 may be reduced to 15375 kgs.

Case No. AR -83	M/s. Suzlon Generator Ltd., Pune
Meeting No.47/81	F.No.01/81/50/387/AM08/DES-II
Dated 23-02-2010	Advance License No 3110031266 dt.23-10-2007
	RLA F.No.31/24/40/0248/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 47/81 held on 23.02.2010. Based on the sub-committee report the description of item of import No. 11 may be amended as "Cold Rolled Non Grain Oriented Silicon Electrical Steel 0.5 mm thickness" as mentioned in earlier cases.

R/A may take suitable consequential action accordingly.

Case No. AR -84	M/s. Suzlon Generator Ltd., Pune
Meeting No.47/81	F.No.01/81/50/397/AM08/DES-II
Dated 23-02-2010	Advance License No 3110031274 dt.24-10-2007
	RLA F.No.31/24/40/0243/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 47/81 held on 23.02.2010. Based on the sub-committee report the description of item of import No. 11 may be amended as "Cold Rolled Non Grain Oriented Silicon Electrical Steel 0.5 mm thickness" as mentioned in earlier cases.

R/A may take suitable consequential action accordingly.

Case No. AR -85	M/s. ABB Ltd., Bangalore
Meeting No.47/81	F.No.01/81/50/048/AM10/DES-II
Dated 23-02-2010	Advance License No 0710064950 dt.25-05-2009
	RLA F.No.07/24/40/074/AM10

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 47/81 held on 23.02.2010. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.

PART –D –FRESH

Case No. D- 19	M/s Shalimar Wire Industries Ltd., Kolkata, through EEPC(India) Ltd., Kolkata
Meeting No.47/81	F.No.01/81/162/659/AM10/DES-II
Dated 23-02-2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 47/81 held on 23.02.2010. NC decided that a summary sheet containing FOB value of export product, cif value of import items as per SION may be prepared by the o/o DGFT and put up before the NC.
